

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 10 of 2014**

**Dated : 6<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s North Eastern Electricity Supply Co. of Orissa Ltd.** ... **Appellant(s)**  
**Versus**

**Orissa Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

**Counsel for the Appellant(s) : Mr. Hasan Murtaza**  
**Mr. Aditya Panda**

**Counsel for the Respondent(s) : Mr. Rutwik Panda**  
**Mr. P.C. Sen**  
**Mr. S.K. Banerjee for R-1**  
**Mr. Raj Kumar Mehta**  
**Ms. Kamaljit Kaur**  
**Ms. Ishita for R-2**

**ORDER**

Mr. Buddy A. Ranganadhan, the learned counsel for the Appellant seeks some more time to get further instructions with reference to the prayer for withdrawal. Accordingly, he is permitted.

Post the matter on **03.09.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/js